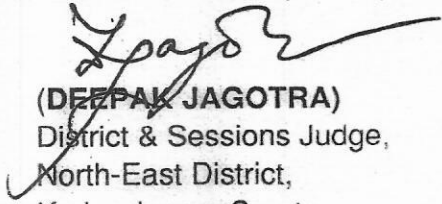


OFFICE OF DISTRICT & SESSIONS JUDGE, NORTH-EAST DISTRICT,
KARKARDOOMA COURTS, DELHI

CIRCULAR

In suppression of earlier order No. 6784-90/ Admin./ N.E./ KKD/ Delhi/2018, Dated 22.10.2018 in pursuance to directions given in the judgment dated 10.9.2014 passed by Mr Justice J.R. Midha, in case in Crl. M.C. No. 4485/2013 & Crl. M.A. No.16055/2013 titled as "Manjit Singh Vs. State", and further in I.A. 34/1999 in W.P. (Civil) No. 13029/1985 titled as M.C. Mehta Vs. Union of India & Ors." it is hereby directed that all misc. applications including applications for Disposal of the case properties shall be filed in the Filing Counter of District & Sessions Judge, North-East and Office of CMM, North East District, Karkardooma Courts, Delhi, with immediate effect.

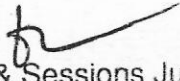

(DEEPAK JAGOTRA)

District & Sessions Judge,
North-East District,
Karkardooma Courts,
Delhi.

No. 6824-30 /Lit./N-E/KKD/Delhi/2018 Date 26-10-2018

Copy forwarded for information and necessary action to:-

1. Ld. District & Sessions Judge, HQ, Tis Hazari Courts, Delhi.
2. All the Judicial Officers of North-East District, KKD, Delhi
3. ✓ The Website Committee, Tis Hazari Courts, / Karkardooma courts, Delhi.
4. Filing Counter of District & Sessions Judge, North-East District Karkardooma Courts, Delhi
5. Office of CMM, North East District, KKD, Delhi.
6. P.S. to the undersigned.


District & Sessions Judge,
North-East District,
Karkardooma Courts,
Delhi.